

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company: Coburg Print & Pack
V/s.
Today's Writing Instruments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NATASHA SUTARIA	ADV.	PETITIONER	Natasha
2.				

ORDER

Learned Advocate Ms. Natasha Sutaria present for Applicant/ Operational Creditor.
None present for Respondent.

Proof of dispatch and service of copy of application on Respondent filed.

It is noticed that Applicant not complied with section 9 (c) of the Code.

Applicant is directed to comply with section 9 (c) of the Code.

Applicant counsel is informed accordingly and it amounts to notice under the proviso
to section 9 (5) of the code.

Applicant is directed to serve notice of date of hearing along with copy of order and
file proof of service.

List the matter on 01.09.2017 for objections of Respondent, if any and hearing before
admission.

Bikki Raveendra Babu
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 30th day of August, 2017.